



Government of Jammu & Kashmir  
Revenue Department  
Civil Secretariat

Notification  
Jammu, the 15<sup>th</sup> March, 2018

SRO.131- In exercise of the powers conferred by sub-section (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 (XII of 1996), and in supersession of all previous notifications issued in this behalf, the Government hereby confer upon Shri Shafiq Ahmad, KAS, Additional Deputy Commissioner, Koteranka, the powers of Collector Land Acquisition, within the jurisdiction of Sub-Division Koteranka, District Rajouri.

By order of the Government of Jammu and Kashmir.

Sd/-

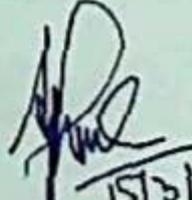
(Shahid Anayatullah) IAS  
Commissioner/Secretary to Government  
Revenue Department

Dated: 15<sup>th</sup>.03.2018

No: Rev/LB/01/2017

Copy to the:

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Rajouri.
6. Director Achieves, Archeology & Museums, J&K, Jammu.
7. Manager Government Press, Jammu for publication in the Govt. Gazettee.
8. OSD with Hon'ble Minister for Revenue.
9. Special Assistant to Hon'ble Minister (MoS) Revenue.
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Department.
11. I/C Website Revenue Department
12. Notification/stock file.

  
15/3/18  
(Afaq Ahmad) KAS  
Deputy Secretary to Government  
Revenue Department